MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART - I

AUTUMN SESSION

THURSDAY, 17th SEPTEMBER, 2015

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and transacted business till 3:05 p.m. The day was allotted for Private Members' Business.

1. QUESTIONS:

Starred Questions No.1 – 7 were taken up and disposed off.

2. CALL ATTENTION NOTICE:

Shri Witting Mawsor, MLA called the attention of the Minister in-charge Home (Police) under Rule 54(1) of the Rules and Procedure and Conduct of Business to the news item published in "U Nongsain Hima" dated 18th August, 2015 under the caption "Bteng ka jingkhynra ki pulit ha thain Shallang".

Smti. Roshan Warjri, Minister Home(Police) replied.

3. MOTIONS:

a. **Pending Motion**- Shri James K. Sangma, MLA was absent.

Dr. Donkupar Roy, Leader of Opposition, participated.

Dr. Mukul Sangma, Chief Minister replied.

b. **Motion No. 1** – Shri John Leslee Sangma, MLA: "This House do now discuss the setting up of Ganol Mini Hydro Project in West Garo Hills at Ganol River".

(At 12:30 P.M., Shri R. V. Lyngdoh was in the Chair).

Shri John Leslee Sangma initiated discussion.

Shri Clement Marak, Minister Power replied.

c. Motion No. 2 – Shri Paul Lyngdoh, MLA: "This House do now discuss the need for convergence in matters of safety, long term planning and aesthetics while implementing the Building Bye-Laws by both the State Government and the ADC's across the State".

Shri Paul Lyngdoh, initiated discussion.

Other Members who participated were Shri P.M. Syiem, Dr. Jemino Mawthoh, and Shri Metbah Lyngdoh.

After the Members have participated, Shri Paul Lyngdoh said the issues involved here relates to a lot of Constitutional, legal matters, and therefore, it will be ideal if the Chief Minister as Leader of the House replies.

Dr. Ampareen Lyngdoh, Minister Urban Affairs said that she will reply and the Chief Minister will perhaps supplement her later.

(At 2:40 P.M., Hon'ble Speaker was in the Chair again).

Dr. Ampareen Lyngdoh, Minister Urban Affairs replied.

4. RESOLUTIONS:

Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs moved the following:

a. In pursuance of Rule 242(1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this House do now elect 5 Members of the House to constitute the Committee on Public Accounts for a period of 30 Months or till the dissolution of the present House.

b. In pursuance of Rule 242 (B) (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this House do now elect 5 Members of the House to constitute the Committee on Public Undertakings for a period of 30 Months or till the dissolution of the present House.

c. In pursuance of Rule 244 (1) of the Rules of Procedure and Conduct of Business in Meghalaya Legislative Assembly, this House do now elect 7 Members of the House to constitute the Committee on Estimates for a period of 30 Months or till the dissolution of the present House.

5. ADJOURNMENT:

Since there was no more Business to be transacted, the House was adjourned till 10 A.M. on Monday, the 21st September, 2015.

Dated Shillong,
the 17th September, 2015.

Commissioner & Secretary,
Meghalaya Legislative Assembly.